

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE AND INSURANCE)

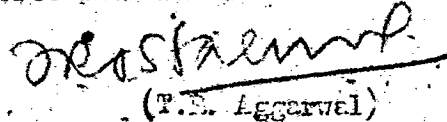
NEW DELHI: THE 2nd July, 1974.

NOTIFICATION
INCOME-TAX

No. 664 (F.No. 404/48/74-ITCC): In exercise of the powers conferred by sub-clause (iii) of Clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises Shri P.B. Choudhury who is a Gazetted Officer of the Central Government to exercise the powers of a Tax Recovery Officer under the said Act.

2. The appointment of Shri Asoka Maity made under Notification No. 199 (F.No. 404/74/72-ITCC) dated 10th October, 1972 is cancelled with immediate effect.

3. The Notification shall come into force with immediate effect.



(P.B. Aggarwal)

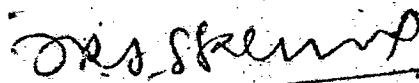
Deputy Secretary to the Government of India.

The Manager,
Government of India Press,
New Delhi.

No. 334 (F.No. 404/48/74-ITCC)

COPY FORWARDED TO:

1. All Commissioners of Income-tax.
2. All Addl. Commissioners of Income-tax.
3. All Directors of Inspection.
4. The Director, IRS(DT) Staff College, Nagpur.
5. The Chief Secretary to the Government of West Bengal, Calcutta.
6. The Comptroller & Auditor General of India, New Delhi (25 copies).
7. The Accountant General, Central, Calcutta.
8. All Officers/Sections in the Board's office.
9. Shri P.B. Venkatasubramanian, Joint Secretary and Legal Adviser, Ministry of Law, New Delhi.
10. Bulletin Section (3 copies)
11. Guard File.
12. The Commissioner of Income-tax (Recovery), Calcutta.
13. The Addl. Commissioner of Income-tax (Recovery), Calcutta.



Deputy Secretary to the Government of India.

SSN

No. CC/ 73/772/229/S. 74.